

Before the Hon'ble Court Of the National Green Tribunal
Principal Bench, New Delhi

O.A. 496/2025
(IA No. 651/2025)

Ghulam Mohiuddin Shah and Ors.

V/s

UT of Jammu & Kashmir and Ors.

In the Matter of: - Reply in terms of the order dated 25-09-2025 by the
respondent no. 03.

The Respondents humbly submit the following as under:

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1. May it please your lordship, the Hon'ble Court was pleased to pass
an order dated 25-09-2025 in the instant matter. The operative part
of the order is read as under:

*"Issue notice to the respondents for filing their reply by way
of affidavit atleast one week before the next date of hearing.*

2. That in compliance with the directions contained in the order dated
25-09-2025, the Deputy Commissioner, Srinagar formally sought a
detailed factual report vide this office no. DCS/ARA/(901)2025/730-
731 dated 11-11-2025 from the concerned Collector Land
Acquisition (Sub-Divisional Magistrate East), Srinagar with regard to
the subject matter (copy enclosed as **Annexure-I**).

Deputy Commissioner
Srinagar

3. That in response to the aforesaid communication, the Collector Land Acquisition (Sub-Divisional Magistrate East), Srinagar has submitted his report to this office vide no. SDM/SGR/E/PS/2025/2342-43 dated 19-11-2025 wherein it has been categorically stated that the Collectorate has not received any formal indent for land acquisition in respect of suit land (Copy enclosed as **Annexure-II**).
4. That the same is respectfully placed before this Hon'ble Tribunal for its kind perusal and appropriate orders.

Prayer

In view of the above submissions, it is most humbly prayed that this Hon'ble Tribunal may kindly take the present reply on record, acknowledge the steps already undertaken by Respondent, and pass any other order(s) deemed fit and proper in the interest of justice and environmental protection.

**Deputy Commissioner,
Srinagar**

**Deputy Commissioner
Srinagar**



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER SRINAGAR
(AMAR NIWAS COMPLEX TANKIPORA SRINAGAR)
Email: dcsgr-jk@nic.in Ph./Fax:0194-2472580/2452182

**Sub Divisional Magistrate (East),
Srinagar.**

No: DCS/ARA/(901)2025/730-31

Dated: 11/11/2025

Subject: - O.A. 651/2025 Ghulam Mohiuddin Shah & ors. v/s UT of J&K & ors.

Sir,

Apropos the subject cited above, kindly find enclosed herewith the copy of the order dated 25-09-2025 passed in the above case by the Hon'ble Court of National Green Tribunal, Principal Bench, New Delhi.

In this connection, you are requested to furnish a detailed report in the aforementioned case in compliance with the said order to this office within three days positively.

Yours faithfully,

**Assistant Commissioner (Rev),
Srinagar.**

Copy to the:

Divisional Commissioner Kashmir, for favour of information.

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Union Territory of Jammu & Kashmir
Office Of The Sub Divisional Magistrate East Srinagar

[e-mail: sdmeastsrinagar5@gmail.com](mailto:sdmeastsrinagar5@gmail.com)

Tele: 0194-2483332

**Assistant Commissioner,
Srinagar.**

No: SDM/SGR/E/PS/2025/2342-43

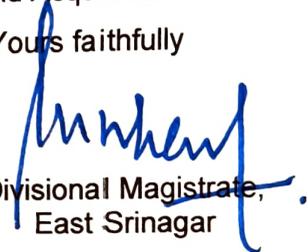
Dated 19-11-2025

Subject:- O.A 651/2025 Ghulam Mohiuddin Shah & ors v/s UT of J&K & ors.

Sir,

In reference to the subject matter mentioned above, it is submitted that this collectorate has not received any formal indent for the instant land Acquisition.

Yours faithfully


Sub-Divisional Magistrate,
East Srinagar

Copy to the:-

1. Deputy Commissioner, Srinagar for favour of information.
2. Office Record.